

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 152(ND)16
CA. NO.

CORAM:




PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.03.2017

NAME OF THE COMPANY: M/s. Mr. Biren Sahni & Ors. V/s. M/s. Kamal Oil and Allied Industries Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NITIN MISHRA		RESPONDENT NO. 10	
2.	SUJOY DATTA		R 1-109	
1.	ANUJ P. AGARWALA	Petitioner		

ORDER

Vide order dated 30.01.2017, liberty was granted to the petitioner to file a rejoinder along with the two sets of paper books, synopsis, the written submissions and the list of judgments. The said direction was extended on

Contd/-.....





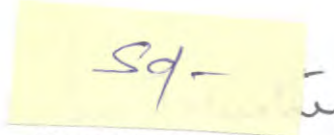
09.02.2017 as well. Today, Ld. Counsel for the petitioner prays for further extension of time to comply with the said order. This is vehemently opposed by the ld. Counsel for the respondents especially in view of the interim order being enjoyed by the petitioner.

Keeping in view the facts and circumstances of the case, further time is being granted to the petitioner subject to payment of cost of Rs.20,000/- payable to the Prime Ministers Relief Fund.

Interim orders to continue till the next date.

To come up on 24.05.2017.


(S.K.Mohapatra)
Member Technical


(Ina Malhotra)
Member Judicial